

**Shri Muniswamy:** In view of the fact that betel nuts are imported into this country, to which States or to which part of our country are a large number of import licences given?

**Dr. P. S. Deshmukh:** This question will also have to be referred to the Minister of Commerce and Industry.

**Shri Achuthan:** Is the Government aware.....

**Mr. Deputy-Speaker:** No, Sir. Next question. I have already allowed four supplementaries.

LEPROSY

\*1277. **Shri Jhulan Sinha:** Will the Minister of Health be pleased to state the extent to which the State Governments have responded to the appeal of the Central Council of Health to provide adequate accommodation to the vagrant and destitute sufferers from leprosy?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** The information required is being collected and will be laid on the Table of the House in due course.

• **Shri Jhulan Sinha:** Is the Government in a position to tell us if the seriousness of the situation arising out of these destitute and vagrant lepers has been realised by the States concerned?

**Shrimati Chandrasekhar:** Yes, Sir.

**Sardar A. S. Saigal:** May I know whether it is a fact that the Madhya Pradesh State Government launched a vigorous campaign to root out leprosy, and what help the Central Government has given to the State Government?

**Shrimati Chandrasekhar:** The Madhya Pradesh Government we know, has got several institutions under the Government as well as under private agencies to cater to the needs of these leper, vagrant people. But, they have not applied for any help to the Central Government and so I am not in

a position to say what help we have rendered.

**Shrimati A. Kale:** Is the Government aware that lepers are employed in hotels and other public places? If so, would the Government issue instructions to the State Governments to segregate them?

**Mr. Deputy-Speaker:** The question relates to vagrant destitute sufferers, not to those people employed.

**Shri Nanadas:** May I know whether the Central Government is prepared to bear any burden in providing accommodation for these vagrant and destitute sufferers and if so, what is that amount?

**Shrimati Chandrasekhar:** This is a problem that has to be dealt with by the State Governments. Each State is taking steps to accommodate these people.

**Shri G. P. Sinha:** Is the Government aware of the fact that many lepers even now loiter in the streets, near Connaught Place, Chandni Chowk, etc.?

**Shrimati Chandrasekhar:** Yes, it is quite true.

**Prof. D. C. Sharma:** Is it not a fact that a large number of lepers is to be found at those centres of pilgrimage which have an all-India importance, and will not the Government of India look after those centres of all-India importance where so many lepers congregate?

**Mr. Deputy-Speaker:** During festive occasions or pilgrim centres? What is the question? Pilgrim centres?

**Prof. D. C. Sharma:** Yes.

**Shrimati Chandrasekhar:** The State Governments are taking steps to segregate them.

**Shri G. P. Sinha:** May I know whether the Central Government will arrange to send all these lepers to their respective provinces so that they may be looked after there?

**Mr. Deputy-Speaker:** From the Connaught Place?

**The Minister of Health (Rajkumari Amrit Kaur):** It is an impossible task for the Government to undertake. We have tried to see whether an inter-state arrangement could be brought about whereby lepers from one State may not travel to another State. But, even that has been an impossible or at any rate a very difficult thing to accomplish.

**Mr. Deputy-Speaker:** Next question.

**Shri Sarangadhar Das:** May I know.....

**Mr. Deputy-Speaker:** The hon. Member rises late.

**Shri M. L. Dwivedi:** 1278.

**Shri Sarangadhar Das:** May I know.....

**Mr. Deputy-Speaker:** What shall I do? Continue the old question or start the new question?

**Shri Sarangadhar Das:** I thought you permitted me. I am sorry.

**Mr. Deputy-Speaker:** I did not.

#### FLYING CLUBS

\*1278. **Shri M. L. Dwivedi:** Will the Minister of Communications be pleased to refer to supplementary statement No. IV showing action taken on assurances, promises and undertakings given during the First Session of the House in reply to starred question No. 239 regarding Flying Clubs asked on the 28th May, 1952 and supplementary questions asked thereon by Shri S. C. Samanta, and state:

(a) the position of training commercial pilots and the institutions where they were being trained, since the nationalisation of Air services;

(b) how the training institutions are now being run;

(c) whether any assistance is being given by the States;

(d) if so, the names of such States and the nature of assistance; and

(e) what is the (i) annual expenditure, (ii) initial expenditure incurred at the time of taking over and (iii) how many trainees are trained every year in case Government have taken over these institutions?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) There has been no change in the position as a result of nationalisation of air transport services.

(b) Eleven, comprising nine Flying Clubs, which are private limited companies, the Mysore Government Flying Training School, and the Civil Aviation Training Centre, Allahabad, an institution owned and managed by the Central Government.

(c) and (d). Some States give financial assistance to the flying clubs in the States on an *ad hoc* basis. A statement showing the assistance given by the States since 1946-47 is laid on the Table of the House. [See Appendix VI, annexure No. 26.]

(e) None of the Flying Clubs has been taken over by the Government.

**श्री एम० एल० द्विवेदी :** मैं यह जानना चाहता हूँ कि मार्शल कमेटी ने जो सिफारिशों सरकार के पास भेजी हैं वे क्या हैं और उन पर क्रमल करने के लिये क्या किया जा रहा है ?

**श्री राज बहादुर :** कमेटी का नाम मास्टर कमेटी है क्योंकि वह श्री एम० ए० मास्टर के नाम पर है। उस ने जो सिफारिशें भेजी हैं वह ग्रा गई हैं। उन में से कुछ यह हैं कि सिविल एयर बोर्ड की स्थापना की जाये, और लाइसेन्स जो दिये जाते हैं उस में बजाये ए और बी लाइसेन्स के लाइसेन्स देने का आधार वही होना चाहिये जिस को इन्टरनेशनल सिविल ऐविएशन और गेनाईजेशन ने माना है। फ्लाईंग क्लब्स के बारे में उन्होंने कहा है कि सबसिडी जो दी जाय वह इस आधार पर दी जानी चाहिये कि कि पाइलट्स 'ए' लाइसेन्स